

Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime.

Additional battalion of CRPF to Odisha

2724. SHRI DILIP KUMAR TIRKEY: Will the Ministry of HOME AFFAIRS to be pleased to state:

(a) whether it is a fact that Government of Odisha has requested Union Government for induction of two additional Battalions of Central Reserve Police Force (CRPF) for deployment in districts like Bolangir, Baragarh, Nuapada, Kalahandi and Nabarangpur to contain Maoist activities; and

(b) if so, what steps have been taken by Government to provide two additional Battalions of CRPF to the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes, Sir.

(b) The maintenance of law and order is the responsibility of the State Government. The Central Police Forces (CPFs) are made available on the request of the State Governments, to assist them in maintaining public order. The deployment of additional Force in various States, including Orissa, embattling internal security threats, *i.e.* terrorism and naxalism, is decided based upon the overall security scenario and availability of these Forces. The level of deployment of CAPFs in any State is dynamic and undergoes changes depending upon the developing security situation.

Smuggling in border areas of the country

2725. SHRIMATI NAZNIN FARUQUE: Will the Ministry of HOME AFFAIRS be please to state:

(a) whether it is a fact that the smuggling of intoxicating drugs and fake Indian currency is a big business in border area in the country;

(b) if so, the details thereof; and

(c) what are the details of the seizure in the last two years and the measures adopted to stop this illegal trade?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Sir, there have been instances of smuggling of intoxicating drugs and fake Indian currency in border area of the country. Details of seizures of intoxicating drugs and fake currency in border areas of the country during the last two years and the current year (upto July 31, 2012) is as below:

Year	Intoxicating Drugs (in Kgs)	Fake Currency (in Rs.)
2010	58179.792	17621650
2011	32773.764	9326300
2012 (Upto 31st, July)	12528.893	5535700

To stop this illegal trade, the Government has adopted a multi-pronged approach which, *inter-alia*, includes round the clock surveillance and patrolling on the borders and establishment of observation posts; construction of border fencing and flood lighting; introduction of modern and hi-tech surveillance equipment; upgradation of intelligence set up and coordination with the State Governments and concerned intelligence agencies.

JJ cluster/slums in the country

2726. SHRI AAYANUR MANJUNATHA: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) the total number of J.J. clusters/slums in the country;
- (b) whether any scheme had been implemented by the Government during the last three years to provide loan to the slum dwellers at concessional rates to build their houses; and
- (c) if so, the total number of urban poor who have been provided loans at concessional rates to build their houses during each of the last three years?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) Slum is a State subject. According to the 65th Round NSS Survey (July, 2008-June, 2009), the estimated number of slums in the country is 48994.

(b) To enable the urban poor to obtain credit for home loans at affordable rates, this Ministry is implementing the Interest Subsidy Scheme for Housing the Urban Poor (ISHUP) which provides interest subsidy @ 5% on housing loans up to Rs. 1.00 lakh.

(c) As on 31.03.2012, 10,215 beneficiaries have been identified under ISHUP. The year wise progress under ISHUP during last three years are given in Statement.